

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 156 of 2015**

**Dated : 6<sup>th</sup> October, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**BSES Yamuna Power Ltd. .... Appellant(s)**  
**Versus**  
**Delhi Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Malvika Prasad

Counsel for the Respondent (s) : Mr. Nikhil Nayyar &  
Mr. Dhananjay Baijal for R-1

**ORDER**

Learned counsel appearing for the sole respondent/DERC prays for and is granted two weeks time to file counter affidavit/reply and rejoinder, if any, may be filed by the appellant within one week thereafter.

Post this Appeal on **2<sup>nd</sup> December, 2015** for completion of pleadings.

**( T. Munikrishnaiah )**  
**Technical Member**

rkt

**(Justice Surendra Kumar)**  
**Judicial Member**